

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2261
ANSWERED ON 8TH MARCH, 2018

SPEED LIMIT

2261. SHRI SATAV RAJEEV:
SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:
SHRI DHANANJAY MAHADIK:
SHRIMATI SUPRIYA SULE:
DR. J. JAYAVARDHAN:
DR. HEENA VIJAYKUMAR GAVIT:
SHRI P.R. SUNDARAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the speed limit within which the commuters can ply their vehicles on all National Highways and expressways;
- (b) whether the Union Government has approved increasing the speed limit of cars on National Highways to 100 kmph and on expressways to 120 kmph, if so, the details thereof and the objective behind the move;
- (c) whether the Government has also decided to put an electronic control unit which will not allow vehicles to go at very high speeds, if so, the details thereof; and
- (d) whether increasing the speed limit is possible considering poor safety standards on roads that witness the highest road accident deaths in the world and if so, the corrective steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) The Government has notified S.O. 1997(E) dated 5th August, 2014 fixing the maximum speed in kilometres per hour in respect of the different class of motor vehicles.
- (b) and (d) Yes, Madam. The technology in automobiles and the quality of road infrastructure is undergoing continuous improvements. Therefore, keeping in view of the better vehicle technology and improved road infrastructure, a committee was constituted in the Ministry to review the speed limits of motor vehicles. The committee has submitted its recommendations which has been accepted by the Government.
- (c) This Government has issued notifications GSR 290(E) dated 15.04.2015 and GSR 424(E) dated 01.05.2017 mandating fitment of speed governor on certain category of transport vehicles. The requirement of speed governors are waived in cases where speed limiting function through electronic control unit is already provided for at the time of manufacture of the vehicle.
